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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH. NEW DELHI

CP NO. 420/2002 IN
OA NO. 34/2002

This the 2nd day of December, 2002

HON'BLE SH. V.K. MAJOTRA, MEMBER (A)
HON'BLE SH. SHANKER RAJU, MEMBER (J)

- 1.. Karan Singh
S/o Harbans Lal
R/o 1852, Rama Block Bhol Nath Nagar,
Shahdara, Delhi-32.
- 2.. Tara Singh
S/o Sh. Param Singh
R/o C/o Sh. Rajeev Kr. Anand
1/10, Railway Quarter (Railway Quarter)
Lodhi Colony, Lodhi Road,
New Delhi.
- 3.. Rajesh Kumar,
S/o Sh. Tej Singh
R/o K-Block, H.No.995,
Mangol Puri, Delhi-83.
- 4.. Sh. Ashok Kumar
S/o late Sh. Hubblal
R/o RZ-B-80,
Bindapur Extension
Uttam Nagar,
New Delhi-59.
- 5.. Biru Gari
S/o Sh. Gandura Gari
H.No.66, Jai Vihar,
Banee Camp, Najafgarh,
Delhi.

(By Adovate: Sh. M.K.Bhardwaj)

Versus

Union of India through

- 1.. Sh. S.K.Nayak
Secretary,
Ministry of Health,
Department of Health and Family Welfare,
Nirman Bhawan,
New Delhi.
- 2.. Sh. S.K.Aggarwal,
Director General of Health Services
M.H. Section,
Nirman Bhawan,
New Delhi.
- 3.. Sh. Jagdish Kumar
Director Admn.(H)
D.G.H.S. (M.H.Sec.)
Nirman Bhawan, New Delhi.

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4. Sh. Jagdish Prasad,
Medical Superintendent,
Safdarjung Hospital,
New Delhi.

(By Advocate: Sh. S.M.Arif)

O R D E R (ORAL)

By Sh. V.K. Majotra, Member (A)

Sh. Arif, learned counsel of respondents stated that respondents have complied with the directions of the Tribunal and also filed the counter affidavit on record.

2. Sh. Bhardwaj, learned counsel of applicant seeks to withdraw the CP. CP is dismissed as withdrawn. Notices to the respondents are discharged.

S. Raju
(SHANKER RAJU)
Member (A)

V.K. Majotra
(V.K. MAJOTRA)
Member (J)

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